

(b) what are the salient features of this plan and the yearly break-up of targets for achievement drawn up, if any; and

(c) whether this plan covers a 10-year plan drawn up recently for augmenting oil production in India by India and Soviet experts at Dehradun ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) and (b). Yes, Sir. ONGC has constituted a task force to work out the modalities of a 20-year perspective plan to boost the production of crude in India. Since the plan is still being prepared, it may not be possible to indicate at this stage the yearly break-up of targets or the salient features of the same.

(c) A 10 year plan has been drawn up by an Indo-Soviet Team mainly for Onshore areas. The 20 year perspective plan now under preparation would cover both onshore and offshore areas.

Colour TV

365. SHRI R. L. BHATIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have made any assessment about the cost that will be involved in converting the existing black and white system into coloured one in all the T.V. Stations in India when commissioned; and

(b) if so, the particulars thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) : (a) and (b). The Inter Departmental Working Group set up by the Government to chalk out the strategy for introduction of colour TV in its final

report has worked out the cost of conversion at Rs. 39.11 crores including a foreign exchange component of Rs. 12.98 crores.

Government Control over Extravagant Expenditure in Public Limited Companies

366. SHRI SANAT KUMAR MANDAL : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to reply given to Unstarred Question No. 3844 on 15th December, 1981 regarding Government control over extravagant expenditure in public limited companies and state :

(a) whether Government have by now been able to take any decision to extend control over the fantastic remuneration being paid to the Executives in the private and public limited companies not covered by the existing Companies Act and Rules made thereunder ;

(b) if so, the details thereof ; and

(c) if not, what are the difficulties which lie in the way of exercising stricter control on share-holders' money being ill spent, to the benefit of the Executives ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) to (c). Appointments of Executives and remuneration payable to them would require approval of the Central Government under section 269, 388, 310, 309 etc. of the Companies Act, 1956 only if they occupy the position of Managing Director/Whole-time Director or Manager. The remuneration of the executives would also require the approval of the Central Government if such Executives fall within the ambit of Section 314(1B) of the Act.

Section 217(2A) of the Act further provides that the report of the Directors attached to the Balance Sheet of the company shall include a statement showing the name of every employee, including Executives, of the company who is in receipt of remuneration (including pre-requisites) in the aggregates of Rs. 3000/- per month or more. This statutory requirement is to be complied with by every company. Within the ambit of the existing legal-frame, the companies can pay their executives as much as would be warranted with reference to their qualifications, experience and other merits and also with due regard to the profitability of the company. This is a part of the normal functioning of the corporate democracy.

Even so, the question whether any further steps should be taken to extend the scope of control over remuneration to the executives not covered by the existing provisions of the Act is under consideration especially in the context of the recommendations of Sachar Committee.

Film Festival held at Calcutta

367. SHRI SANAT KUMAR MANDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) what lessons have been drawn by Government from the recent film festival held in Calcutta to improve the matters ; and

(b) the steps Government contemplate to take in this behalf ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). Filmotsav '82 was generally successful in terms of the foreign and Indian films screened in different sections of the Festival and participation by Indian and foreign delegates. The public response to the

Festival in Calcutta was also extremely satisfying. Each Festival adds to the experience enabling the organisers to bring about improvement in all departments.

Policy for opening of Head Post Offices and Public Call Offices

368. SHRI R. S. MANE: Will the Minister of COMMUNICATIONS be pleased to state :

(a) policy of Government in respect of opening of Head Post Offices and P. C. Os; and

(b) whether ban on Ichalkaranji Head Office has been lifted and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) The policy regarding opening of HPO is given in the attached Statement-I and that of PCO in Statement-II

(b) The proposal for upgradation of Ichal Karanji Sub Post Office to Head Post Office will be considered after a decision is taken on the policy of conversion of an Extra Departmental Branch Post Office into a Extra Departmental Sub Post Office on the basis of provision of Public Call Office facility.

Statement-I

A Head Post Office is opened by bifurcation of an existing Head Post Office and upgradation of a Sub Post Office. For this purpose the existing norms prescribed that the number of Sub Post Offices in account with the Head Post Office proposed to be bifurcated must be more than 60 alongwith the condition that the number of Sub Post Offices under the accounts jurisdiction of the newly created Head Post as well as the residual parent Head Post Office must not be less than 20 in each case. Further, a Head Post Office can be opened